

HIGH COURT OF MADHYA PRADESH, JABALPUR

ORDER


No. 791 /Confdl./2015
II-15-49/63 (Pt.-14)

Dated 18th August, 2015

The High Court of Madhya Pradesh, Jabalpur, hereby, nominates following Judicial Officers, shown in Column No.(3) of the table to participate in the Course/ Seminar, to be organized by the LNJNI National Institute of Criminology and Forensic Science, Delhi, in the month of November and December, 2015 in the Institute at Delhi, shown in Column No.(1) as per the schedule shown at Column No.(2) of the table :-

Sr.	Name of Programme (1)	Schedule (2)	Nomination of Judicial Officers (3)
1	Course on Expediting Justice through Research.	16.11.2015 to 20.11.2015	Shri Kuldeep Jain, I ADJ, Bhind.
2	Seminar on Delay in Criminal Trial.	30.11.2015 to 01.12.2015	Shri Ajit Singh, II ADJ, Sagar.
3	Course on Document Examination for Criminal Justice Functionaries.	09.12.2015 to 11.12.2015	Shri Sachin Jyotishi, II CJ-II, Balaghat.
4	Prevention and Control of Drug Abuse.	16.12.2015 to 18.12.2015	Shri Ashish Shrivastava, VI CJ-I, Sagar.

BY ORDER


(VED PRAKASH)
REGISTRAR GENERAL

Endt. No. 792 /Confdl./2015
II-15-49/63 (Pt.-14)

Dated 18th August, 2015

Copy forwarded to:-

1. The Principal Secretary, Government of M.P., Law & Legislative Affairs Department, Vindhyachal Bhawan, Bhopal for information.
2.
 1. Shri Kuldeep Jain, I ADJ, Bhind.
 2. Shri Ajit Singh, II ADJ, Sagar.

3. Shri Sachin Jyotishi, II CJ-II, Balaghat.
4. Shri Ashish Shrivastava, VI CJ-I, Sagar.

The nominated Judicial Officers are directed to observe following instructions :

- o To keep themselves in readiness to attend the training programme, on respective dates, on receipt of further communication, either from the High Court of M.P., Jabalpur or from the LNJNI National Institute of Criminology and Forensic Science, Delhi.
 - o To apprise themselves with the information about their acceptance of nomination for the training programme available on the NICFS website www.nicfs.nic.in and proceed, accordingly.
 - o To intimate the Registry about their participation in the programme, along with, the printed material received during training to Director, Madhya Pradesh State Judicial Academy, Jabalpur.
 - o To claim their dues like lodging boarding etc in their T.A Bills before the respective District Judge.
 - o To bring Laptop during the training programme.
 - o To send comments/suggestions regarding experience of programme to the Director, MPSJA, Jabalpur.
 - o To arrange Board Diary in such a manner that no case is listed on the dates, on which he is directed to attend this programme. In case, cases have been fixed for the said dates, Summons should not be issued and if Summons are issued, the parties should be informed about the change in dates.
3. District & Sessions Judge, **Bhind / Sagar / Balaghat** for information and necessary action. You are requested to send confirmation of receiving of this communication immediately, by Fax.
 4. The Director, LNJNI, National Institute of Criminology and Forensic Science, Ministry of Home Affairs, Govt. of India, Outer Ring Road, Sector 3, Rohini, Delhi – 110 085 for information in reference to letter No.20/04/2015-NICFS, dated 22.07.2015. Nomination of Judicial Officers for the Courses mentioned at Sr. No.2, 3 & 6 are not required, therefore, the nomination of Judicial Officers are not being made.
 5. The Member Secretary, MPJLSA, Jabalpur for information.
 6. The Director, MPSJA, Jabalpur, with a request to utilize the experience of the officer nominated for imparting training to other Judicial Officers during various courses.


(BHUPENDRA KUMAR NIGAM)
REGISTRAR (V.L.)